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W.P(C)No. 13 OF 2004  
ITEM No.MM-5

Court No. 2

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.13/2004( For Preliminary Hearing )

KANTI DEVI & ANR.

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(With prayer for interim relief)  
( With Appln(s). for ex-Parte stay )  
( With Office Report )

Date : 15/01/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE ASHOK BHAN  
HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s)Ms. S. Balakrishnan, Sr. Adv.  
Ms. Revathy Raghavan, Adv.

For Respondent (s)

UPON being mentioned by the counsel the Court made the following  
O R D E R

Taken on board.

Issue notice in the petition for special leave as also on the prayer for the grant of interim relief.

Tag with W.P. (C) No. 541/2002.

Until further orders, it is directed that status quo in the matter of possession over the residential premises shall be maintained and any other property for which possession has been taken shall not be put to sale.

KALYANI

(RADHA R. BHATIA)  
COURT MASTER